

COURT-II

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**IA NO. 1441 OF 2018 IN
DFR NO. 2958 OF 2018**

Dated: 22nd November, 2018

**Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of:

**Paschim Gujarat Vij. Company LimitedAppellant(s)
Versus
M/s Welspun Corp. Limited & Ors.Respondent(s)**

Counsel for the Petitioner(s) : Mr. M.G. Ramachandran
Ms. Poorva Saigal
Mr. Shubham Aray

Counsel for the Respondent(s) : Mr. Kumar Mihir for R-1

ORDER

IA NO. 1441 of 2018 – (Appl. for Condonation of Delay)

Learned counsel, Mr. Kumar Mihir accepts notice on behalf of Respondent No.1 and prays for two weeks time to file the reply in the instant IA.

Submission made by the learned counsel appearing for the Respondent No.2, as stated above, is placed on record.

Learned counsel appearing for the Respondent No.1 is permitted to file the Reply on or before 07.12.2018 after duly serving to the other side.

List this matter on **07.12.2018**, as agreed by the learned counsel appearing for both the parties.

(S.D. Dubey)
Technical Member
Pr/js

(Justice N. K. Patil)
Judicial Member